

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 112
IA No. 242/JPR/2023
IA No. 244/JPR/2023
IA No. 286/JPR/2024
IA (DIS) No. 01/JPR/2024
IA No. 304/JPR/2024
CP No. (IB)- 239/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Leomine Organics Pvt. Ltd. ... Operational Creditor/Applicant

Versus

Khator Fibre and Fabrics Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Umang Gupta, Adv.
Shivalika Srivastav, Adv.
Akshay Petkar, Adv.
Aniket Malu, Adv.
For the Respondent : Nivedita R Sarda, Adv.
B.K. Sharma, CA
For the Liquidator : Megha Agarwal

ORDER

IA No. 242/JPR/2023

Heard Mr. Umang Gupta, Adv. appearing on behalf of the Applicant seeks to withdraw the present application. Permission granted. IA No. 242/JPR/2023 is dismissed as withdrawn on instruction.

IA No. 244/JPR/2023

Sd -

Sd -

Heard Mr. Umang Gupta, Adv. appearing on behalf of the Applicant. Ms. Nivedita R Sarda, Adv. appearing on behalf of Respondent No. 1. Mr. B.K. Sharma, CA appearing on behalf of Respondent No. 3. Reply has been filed by both the Respondents. There is no representation on behalf of Respondent No. 2 who has been duly served in this matter. An ex-parte order has already been passed against Respondent No. 2. List this IA on 20.08.2024.

IA No. 286/JPR/2024 , IA (DIS) No. 01/JPR/2024

List these IAs on 20.08.2024.

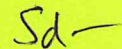
IA No. 304/JPR/2024

This is 7th progress report of Liquidation Process of the Corporate Debtor (Khator Fibre and Fabrics Ltd.). This report is taken on record subject to just exceptions. **IA No. 304/JPR/2024** stands disposed of accordingly.

List the matter on 20.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 10, 2024